

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 3/RP/2016

Subject : Review of Commission's order dated 12.11.2015 in Petition No. 77/GT/2013 regarding approval of generation tariff of Kamalanga Power Plant (262.6 MW) for the period from the date of COD of Unit-I (30.4.2013) to 31.3.2014.

Date of hearing : **29.3.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR-Kamalanga Energy Limited

Respondents : GRIDCO & 4 others

Parties present : Shri Vishrov Mukherjee, Advocate, GKEL
Shri Rohit Venkat, Advocate, GKEL
Shri Rajkumar Mehta, Advocate, GRIDCO
Ms Himanshi Andley Advocate, GRIDCO
Shri Sukanta Panda, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the petitioner prayed that the review petition may be taken up for hearing along with the truing-up petition for the period 2009-14 and the tariff petition for the period 2014-19 to be filed by the petitioner.

2. The learned counsel for respondent, GRIDCO objected to the same and stated that the review petition is not maintainable and hence, cannot be clubbed with the tariff petitions.

3. The Commission observed that the review petition is required to be disposed of within the specified time prior to the revision of tariff of the generating station for the period 2009-14. The learned counsel for the petitioner agreed to the same and submitted that rejoinder to the reply filed by the respondent GRIDCO has been filed and copy served on the said respondent. He accordingly, prayed for adjournment and listing the review petition on any other date for hearing.

4. The Commission adjourned the hearing and directed that the matter shall be listed for hearing on 21.4.2016. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

